

GOVERNMENT OF INDIA  
MINISTRY OF EDUCATION  
DEPARTMENT OF HIGHER EDUCATION  
**LOK SABHA**  
**UNSTARRED QUESTION NO-253**  
ANSWERED ON- 02/02/2026

**Alleged Encroachment of Kerala University Land by AKG Centre**

**253. Shri Hibi Eden:**

Will the Minister of EDUCATION be pleased to state:

- (a) whether the Government is aware of reports alleging encroachment and illegal occupation of land belonging to the University of Kerala by a political organisation for the construction and functioning of its State headquarters, known as the AKG Centre, if so, the details thereof;
- (b) whether the Government proposes to conduct a nationwide audit or review of land utilisation by State Universities to identify encroachments or diversions that adversely affect academic and research infrastructure, if so, the details thereof;
- (c) whether the University Grants Commission (UGC) has issued guidelines or regulations governing the alienation, diversion or change of use of land vested in universities for non-educational, non-academic or commercial purposes, if so, the details thereof; and
- (d) whether the "AKG Centre for Research Studies", Thiruvananthapuram, is recognised as a research institution by the UGC or any other Central educational or research regulatory body, if so, the details thereof?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF EDUCATION  
(DR. SUKANTA MAJUMDAR)

- (a) to (d): The competency to legislate on subject matter 'Land' falls under the State Government by virtue of List II (State List) of the Seventh Schedule of the Constitution of India. Such matters fall within the jurisdiction of the concerned State Government and the University authorities under the relevant State laws. This matter pertains to Kerala Government.

At present the issue is sub judice in the Hon'ble High Court of Kerala in WP(C) No. 54/2026.

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